

(8)

Central Administrative Tribunal  
Principal Bench, New Delhi.

D.A.1427/1989

New Delhi, This the 12th Day of 1994

Hon'ble Shri N Dharamadan, Member(J)

Hon'ble Shri P.T. Thiruvengadam, Member(A)

Pritam Singh  
son of Shri Dewan Singh  
r/o House No.217, Block No.13,  
Gita Colony, Gandhi Nagar  
Delhi.

.....Applicant

By Advocate Shri A S Grewal

Versus

1. The Lt Governor of Delhi  
Through its Chief Secretary  
Delhi Administration, Delhi.
2. Commissioner of Police Delhi  
Delhi Police Headquarters  
M.S.O. Building, I.P. Estate,  
New Delhi
3. Deputy Commissioner of Police/IST BN.  
D.A.P. Kingsway Camp: Delhi
4. Deputy Commissioner of Police  
Old Police Lines; Delhi.

...Respondents

By Advocate Shri M K Giri

O R D E R (Oral)

Hon'ble Shri N Dharamadan, Member(J)

1. The learned counsel for the respondents  
made a statement at the bar that the relief  
prayed by the applicant in the original application  
has already been granted by the respondents  
hence  
and this DA has become infructuous. The learned  
counsel for the applicant has not pressed the  
DA also. The DA is dismissed as infructuous.

No costs.

R.D.22-

(P.T.THIRUVENGADAM)  
Member(A)

N.Dharamadan  
(N.DHARAMADAN)  
Member(J)

LCP